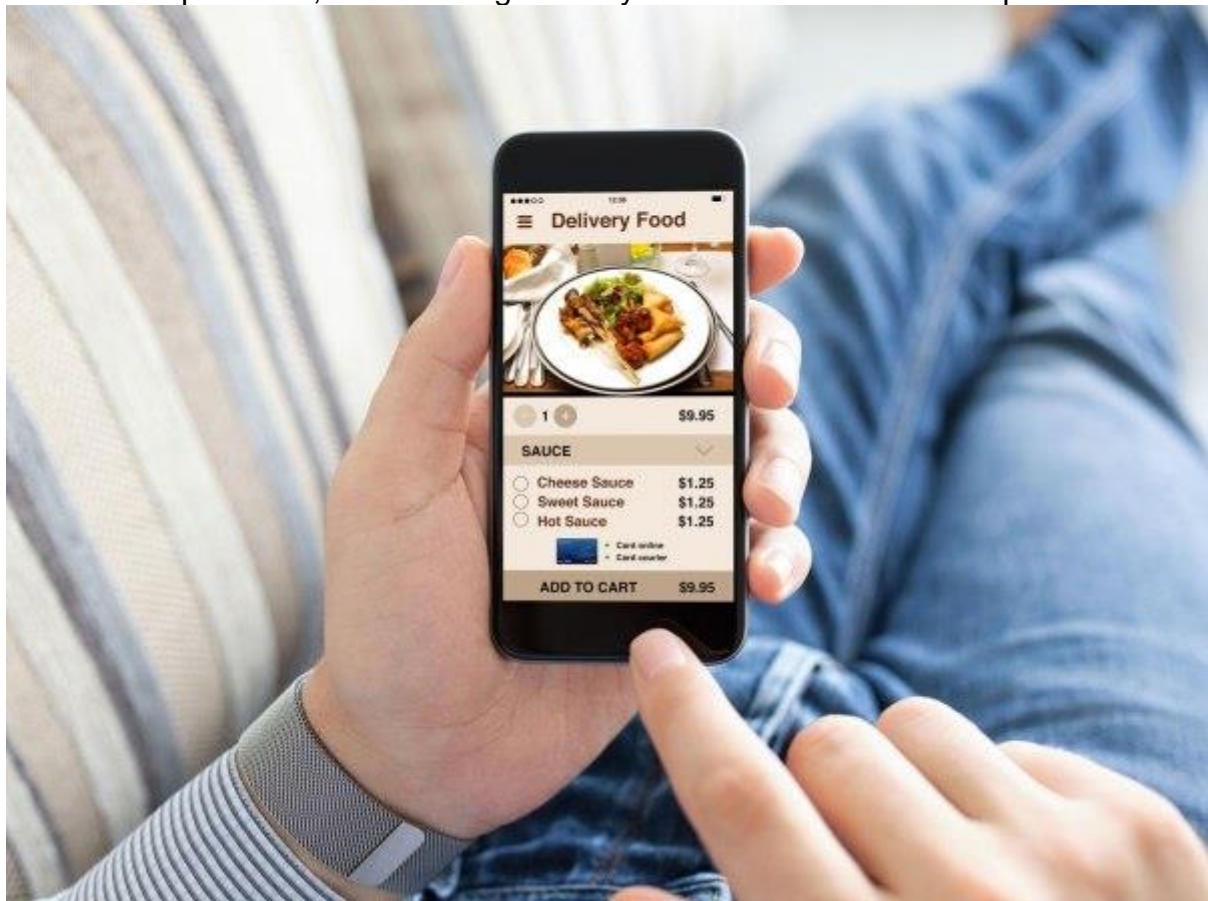


40% Online Listed Restaurants Fail To Comply With FSSAI Regulations

3/8/18

FSSAI has now said that some of the ecommerce platforms have not even obtained a licence for themselves.

After receiving consumer complaints of sub-standard food being served through ecommerce platforms, FSSAI had given July 31 deadline to these companies



After the [deadline of July 31](#) for online food delivery platforms to delist non-FSSAI (Food Safety and Standards Authority of India) licensed food businesses, the regulator has issued a statement saying that **about 40% of restaurants listed on online food delivery platforms such as UberEats, Zomato and Swiggy have failed to meet its deadline for obtaining licence.**

Inc42 had earlier reported that FSSAI order was also aimed at ensuring that FBOs listed on platforms — **Box8, Faasos, FoodCloud, Foodmingo, Foodpanda, JusFood, LimeTray, Swiggy, UberEats and Zomato** — comply with the food safety rules and regulations.

The food authority had **asked these platforms to submit a report on action taken against non-licensed FBOs along with their details by July 31, 2018.**

In a statement, FSSAI has now said, “Some of the ecommerce platforms have not even obtained a licence for themselves.” The statement further noted that in many cases, listed food businesses have recently applied for FSSAI License/Registration but still do not possess them.

“It has also been **decided to conduct an audit of IT platforms of these ecommerce food aggregators from the angle of compliances for food safety** and hygiene under the Food Safety and Standards Act, 2006 read with Food Safety (Licensing and Registration) Regulations, 2011,” the statement added.

After receiving consumer **complaints of sub-standard food being served through ecommerce platforms**, the aggregators were advised to display FSSAI license number on their platform along with the name and location of the restaurants.